

List of Creditors as on 12th January 2023

(Version-1)

(Pursuant to Regulation 13 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Corporate Debtor : M/s Sindhanur Gangavathi Tollway Private Limited

CP(IB) No.324/7/HDB/2022 dated 08th December 2022

1) Financial Creditors:

Sl No.	Name of Creditor	Amount of Claim (Rs)	Amount Admitted (Rs)	Security Interest
01	Canara Bank	136,03,26,548	136,03,26,548	Schedule 1
02	IDBI Bank Limited	70,03,34,791	70,03,34,791	Schedule 1
03	IIFCL	55,97,04,170	55,97,04,170	Schedule 1
		262,03,65,509	262,03,65,509	

2) Operational Creditors (Others):

Sl No.	Name of Creditor	Amount of Claim (Rs)	Amount Admitted (Rs)	Security Interest
		NIL		

3) Operational Creditors (Workmen & Employees) :

Sl No.	Name of Creditor	Amount of Claim (Rs)	Amount Admitted (Rs)	Security Interest
		NIL		



4) Operational Creditors (Government dues) :

SI No.	Name of Creditor	Amount of Claim (Rs)	Amount Admitted (Rs)	Security Interest
		NIL		

Note : IRP/RP reserves the right to modify the claim on the basis of any additional information/documents that may come to the notice. In case of any such modifications to the admitted claim amount, the admitted claim may undergo change

Schedule – I

The Credit facilities are secured by primary security by way of Hypothecation of stocks, receivables and other current asset of the Corporate Debtor. The hypothecation and charge in favour of the Security Trustee over the hypothecated property shall be the first charge and the Security Interest shall rank pari passu inter se amongst the lenders, without any preference or priority to one over the other(s).

for Sindhanur Gangavathi Tollway Private Limited



Raghu Babu Gunturu



IP No.IBBI/IPA-002/IP-N00025/2016-17/10053

Interim Resolution Professional

Place : Hyderabad

Date : 12 Jan 2023